BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 168/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

Name of the Company:

Indokem Ltd.

V/s.

Shambhu Textile Mills Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Mr. SALIL M. THAKORE Advicable

2. Mr Nandish Chyddar alw Ratheel Patel

Advocate

ilb. Nauavati Associates

Learned Advocate Mr. Salil Thakore present for Operational Creditor/Petitioner. Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for Respondent.

Both sides counsels represented that the matter is settled, but settlement agreement not yet executed and requires a week time for the same.

List the matter on 09.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 22nd day of December, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL